

ITEM NO.49

COURT NO.15

SECTION IX

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 13024/2024

(Arising out of impugned final judgment and order dated 25-04-2024 in WP No. 1543/2023 passed by the High Court Of Judicature At Bombay At Goa)

SHANKAR PUNDALIK NARVEKAR

Petitioner(s)

VERSUS

STATE OF GOA & ANR.

Respondent(s)

IA No. 131059/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 131915/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

Date : 09-08-2024 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE PANKAJ MITHAL

For Petitioner(s) Ms. Nupur Kumar, AOR
Ms. Niharika Tanwar, Adv.

For Respondent(s) Mr. Pallav Shishodia, Sr. Adv.
Mr. Lokendra Malik, Adv.
Mr. Ankur Kumar, Adv.
Ms. Siddhi S Naik, Adv.
Ms. Ruchi Gupta, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. Learned counsel for the petitioner(s) seeks and is granted two weeks time to file rejoinder affidavit.
2. List after four weeks.

(KAPIL TANDON)
COURT MASTER (SH)

(NIDHI WASON)
COURT MASTER (NSH)